

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:1442  
ANSWERED ON:30.11.2006  
SITES TO LOI HOLDERS  
Chowdhury Shri Adhir Ranjan

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a): whether the Government has issued some policy to offer the running COCO/available sites to the pending LOI holders of the respective locations;
- (b): if so, the number of LGI belonging to corpus fund scheme are still pending for the Faridabad locations;
- (c): the number of sites of Government agencies have been offered to HPCL for Faridabad; and
- (d): the time by which all such pending LOI holders would be cleared?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DINSHA PATEL)

- (a) The Ministry has issued broad guidelines on 6.9.2006, on the basis of which Public Sector Oil Marketing Companies have been requested to frame their own guidelines for operation of Company-Owned-Company-Operated (COCO) retail outlets (ROs).
- (b): There are eight Letters of Intent (LOI) of Indian Oil Corporation Limited, one LOI of Hindustan Petroleum Corporation Limited (HPCL) and one LOI of IBP Co. Ltd belonging to Corpus Fund Scheme, which are pending for commissioning of ROs in Faridabad District.
- (c): There are two Government sites in Faridabad allocated to HPCL for setting up of ROs.
- (d): Commissioning of R.Os under Corpus Fund Scheme require procurement of suitable land from land owning agencies, statutory clearances from various authorities concerned etc. Hence it is not possible to give a time frame for setting of such R.Os. However, OMCs are making all efforts for early commissioning of the pending ROs.